

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*[Hearing Through VC Mode]*

**ITEM No.20**  
**C.A.No.79, 80 & 81/2022 in**  
**C.P.No. 91/BB/2022**

**IN THE MATTER OF:**

Mr. Neil Michael Joseph ... Petitioner  
Vs.  
Mahesh Hariharan & Ors. ... Respondents

**Order under Section 241- 242 of Companies Act, 2013**

**Order delivered on: 18.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. DR. VELAMUR G VENKATA CHALAPATHY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri T.S. Suresh  
For the Respondents : Shri A. Murali

**ORDER**

1. Heard the Ld. Counsel for the Petitioner and the Respondents.
2. Both parties' states that matter is settled and they have filed a Joint Memo for disposal vide Dy. No. 4206 dated 18.07.2024 stating that the parties have agreed to settle the issues between them. The fundamental basis of this settlement is that the parties will reunite to manage the company together and includes a Term Sheet dated 10.07.2024, which outlines the terms and conditions of the settlement.
3. Since the parties have settled the issue by way of settlement and wants to dispose the C.P, in terms of memo and Term Sheet. This Tribunal inclined to allow the same.
4. In the result, **C.P No.91/BB/2022 is disposed of as withdrawn.** All the CAs accordingly stand disposed of. Any interim orders if issued shall stand vacated.

**-Sd-**

**DR. V G VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**-Sd-**

**K. BISWAL**  
**MEMBER (JUDICIAL)**